



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

S.B. Civil Writ Petition No. 7451/2020

Prithviraj Meena S/o. Ram Karan Meena

----Petitioner

Versus

The Honble Speaker

----Respondent



For Petitioner(s)

: Mr. Harish Salve Senior Counsel
Mr. Mukul Rohatgi, Senior Counsel
Mr. Devadatt Kamat, Senior Counsel
with Mr. S. Hariharan and
Mr. Divyesh Maheshwari

For Respondent(s)

: Mr. M.S. Singhvi, Advocate General
with Mr. Darsh Pareek, Mr. Siddhanth
Jain, Mr. Prateek Kasliwal, and
Ms. Supriya Saxena
Mr. N.K. Maloo Senior Counsel
Mr. Abhay Bhandari Senior Counsel
Mr. Siddharth Bapna, Mr. Sarvesh
Jain, Mr. Anuj Bhandari, Mr. Ajeet
Maloo.
Dr. Abhishek Manu Singhvi, for
respondent No.3

HON'BLE MR. JUSTICE SATISH KUMAR SHARMA

Order

16/07/2020

Heard.

Learned Senior Counsel Mr. Harish Salve appearing on behalf of the petitioners wants to file an application for amendment in the present petition to challenge the constitutional validity of some provisions and accordingly to the effect that the same should be heard by the Division Bench of this court.

Learned Senior Counsel Dr. Abhishek Manu Singhvi, Mr. M.S. Singhvi and Mr. Abhay Bhandari learned Advocate General



appearing on behalf of respondents have vehemently opposed the petition with the submissions that the writ petition is not maintainable at all and deserves to be dismissed at the very threshold.

Without expressing any opinion on the contentions put forth by both the sides, let the petition be listed on filing of the application for amendment of the writ petition so that appropriate consideration may be made on that count.

It is further directed that a copy of the intended application be provided to learned counsel appearing on behalf of respondents before filing the same.



(SATISH KUMAR SHARMA),J

ARUN SHARMA /1

